

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 136

COMP.APPL/18(CH)2022
IA(COMPANIES.ACT)/27(CH)2022
And
CP No. 74/Chd/Hry/2021

IN THE MATTER OF:

Union of India, Through, SFIO

...

Petitioner

Versus

Amtek Auto Ltd. Ors.

...

Respondent

Under Section: 224(5), 241, 242, 246, CA 2013

Rule: 11, NCLT Rules 2016

Order delivered on 26.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 07.06.2024.

Sd/-
Court Officer